

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3895
ANSWERED ON:20.04.2010
DEPARTMENT OF MARINE FISHERIES
Jeyadural Shri S. R.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the decisions taken to encourage deep-sea fishing in the meeting of the Inter Ministerial Empowered Committee on Marine Fisheries are not being implemented in other Ministries;
- (b) if so, the details thereof;
- (c) whether diverse representations on the problems being faced by small entrepreneurs have been received;
- (d) if so, the details thereof and the corrective measures taken in this regard, and
- (e) the steps taken to ensure cooperation and effective implementation of the decisions taken by the committee for development of marine fisheries in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE, CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(PROF, K.V. THOMAS)

(a) No. Madam.

(b) Does not arise.

(c) to (e) Representations were received from the deep-sea fishing entrepreneurs regarding problems being faced by them during Coast Guard inspections, short voyage period prescribed and short validity of provisional registrations etc.

Various steps have already been taken by the Government of India to remove the operational difficulties faced by the entrepreneurs like extension of voyage periods from 45 days to 60-75 days, and validity of No Objection Certificate (NOC)/ provisional registry of deep-sea fishing vessels from six month period one year. In addition a check-list of the requisite documents onboard fishing vessels has also been finalized to avoid undue hardship during Coast Guard inspection of deep-sea fishing vessels.